

Date 01.12.2014

THE
PARLIAMENTARY DEBATES
(Part I—Questions and Answers)
OFFICIAL REPORT

2495

2496

HOUSE OF THE PEOPLE

Tuesday, 4th May, 1954

*The House met at a Quarter Past Eight
of the Clock*

[**MR. SPEAKER** in the Chair]

ORAL ANSWERS TO QUESTIONS

IMMOVABLE EVACUEE PROPERTY

*2202. **Shri D. C. Sharma:** (a) Will the Minister of Rehabilitation be pleased to state whether Government are aware that the Pakistan Minister for Rehabilitation, has stated recently in the Pakistan Parliament, that the Pakistan Government have decided to bring forward a scheme for quasi-permanent allotment of evacuee property in urban areas of Pakistan?

(b) How will this affect the interests of displaced persons in India?

(c) What action do Government propose to take in this matter?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). I propose to make a statement in the House as early as possible on the recent negotiations with Pakistan regarding settlement of the question of immovable evacuee property and other allied matters. This matter will also be covered by that Statement.

Shri D. C. Sharma: May I know.....

Mr. Speaker: I think it would be better if hon. Members would wait for
136 PSD.

the statement he is going to make shortly.

Shri D. C. Sharma: I welcome the statement, Sir, but I would like to know when the hon. Minister will make the statement.

Mr. Speaker: I believe in two or three days.

Shri A. P. Jain: Yes, Sir.

Mr. Speaker: In about three days.

Sardar Hukam Singh: There was another question of mine that was adjourned the other day simply on the ground that the Minister was going to make a statement.

Mr. Speaker: Was it in connection with this very question?

Sardar Hukam Singh: A similar question I had tabled previously and that had to be postponed, perhaps, you might recollect, on the promise that because a fuller statement was going to be made on the floor of the House it might wait.

Mr. Speaker: If he kindly reminds me of the particular question, I will see.

May I know how long this statement is likely to be?

Shri A. P. Jain: About four or five pages, Sir.

Mr. Speaker: Will it be possible to place it on the Table of the House and circulate it to Members?

Shri A. P. Jain: I will place it on the Table of the House.

Mr. Speaker: I was thinking of circulation prior to the placing on the Table of the House, so that the Members may be able to put questions.

Shri A. P. Jain: Yes, I will circulate it, Sir.

Shri D. C. Sharma: May I know whether we shall be permitted to put supplementary questions on that?

Mr. Speaker: I was suggesting that the statement might be circulated beforehand, before the question is answered by saying that the statement is laid on the Table of the House. That will not exactly be the reply but I will permit questions on that.

Sardar Hukam Singh: But then there will be no question.

Mr. Speaker: When the statement is laid on the Table of the House, I will allow that.

FOREIGN FIRMS IN INDIA

*2203. **Shri S. N. Das:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have been able to secure full facts and figures regarding the number of Indians and non-Indians employed by all foreign business concerns including managing agency firms in this country; and

(b) if so, whether Government will lay a statement on the Table of the House giving such information?

The Minister of Commerce (Shri Karmarkar): (a) The returns in question have been received and are being analysed.

(b) Yes, in due course.

Shri S. N. Das: May I know whether there is any default and firms have not submitted the information so far?

Shri Karmarkar: Statements are still coming in and it is too early to say whether there has been any default.

Shri S. N. Das: May I know whether the hon. Minister will be in a position to place a statement on the Table of the House?

Shri Karmarkar: I am not exactly in a position to say that. But, possibly during the next session I may be able to say that.

Shri N. B. Chowdhury: The time-limit expired on the 15th of April. What were the reasons for giving extension of time? Did these firms apply for extension of time?

Shri Karmarkar: I do not recall the reasons. But, one of the reasons, perhaps, must have been that the time given was not sufficient.

Shri S. N. Das: May I know what is the time that has been given to every firm to report about this?

Shri Karmarkar: The last day was the 15th April.

COKING COLLIERIES

*2204. **Dr. Ram Subhag Singh:** Will the Minister of Production be pleased to state:

(a) whether Government propose to increase the assistance granted by the Coal Board for stowing operations to coking collieries;

(b) if so, by what amount the existing grant will be increased; and

(c) the basis on which the increased grant will be given to different coking collieries?

The Minister of Production (Shri K. C. Reddy): (a) to (c). The Coal Board has made certain proposals for the grant of increased assistance to collieries carrying out stowing for conservation of coking coal. The proposals are under the consideration of the Government.

Dr. Ram Subhag Singh: May I know the nature of response which the collieries which have undertaken these operations have shown towards improved production and whether it is under the contemplation of Government that this new aid should be expanded?